

examination conducted by the Union Public Service Commission. Class IV employees who satisfy the age and educational qualification prescribed for the post of Lower Division Clerk can appear in the said Examination and be appointed to the post, if they come out successful.

The information regarding the number of Class IV employees in the Central Secretariat participating offices, who are educationally fit to hold the post of Lower Division Clerk is not available. In view of the position explained above, collection of particulars in this regard was not considered necessary, since the post of L.D.C. is filled through the Competitive Examination. It is not considered necessary to make any separate provision in the Central Secretariat Clerical Service Rules, 1962, for promotion of such employees to posts of Lower Division Clerk in the Ministries/Offices participating in the Central Secretariat Clerical Service Scheme, for the reason that the post of Lower Division Clerk is not a promotion post.

Seniority Rules

2102. Shri Eswara Reddy:
Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) whether the general principles for determining the seniority of various categories of persons employed in the Central Civil Services contained in the Ministry of Home Affairs Office Memorandum No. 9/11/55-RPS dated the 22nd December, 1959 were introduced retrospectively in any of the Central Civil Services; and

(b) if so, the Services in which they were introduced retrospectively and the date from which the retrospective effect was given and what was the justification in each case?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The information is being collected and will be

laid on the Table of the House as early as possible.

Seniority Rules

2103. Shri Warrior:
Shri Eswara Reddy:
Shri Vasudevan Nair:

Will the Minister of Home Affairs be pleased to state:

(a) the date when Government's general orders of seniority contained in the Ministry of Home Affairs Memoranda Nos. 30/44/48-Apptts., and 30/49-R, dated the 22nd June, 1949 were cancelled specifically in respect of the clerical and other employees working in the Ministries and Attached Offices of the Government of India; and

(b) whether a copy of said order will be laid on the table?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Ministry of Home Affairs Office Memorandum No. 30/44/48-Apptts, dated 22nd June, 1949, was cancelled on 22nd December, 1959, while Office Memorandum No. 30/49-R, dated 22nd June, 1949, which applied only to the Lower Division Clerks of the Ministries and Attached Offices, was superseded on 1st November, 1962 consequent upon the decentralisation of the Central Secretariat Clerical Service.

(b) A copy each of Ministry of Home Affairs Office Memorandum No. 9/11/55-RPS, dated 22nd December, 1959, which cancelled Office Memorandum No. 30/44/48-Apptts., dated 22nd June, 1949, and Rule 17 of Notification in the Gazette GSR No. 1308, dated 28th September, 1962, which superseded Office Memorandum No. 30/49-R, dated 22nd June, 1949 is placed on the Table of the House. [Placed in Library. See No. LT-5329/65].

व्यक्तियों के नाम पर विद्वत्विद्यालयों
का नामकरण

2104. श्री सिद्धेश्वर प्रसाद : क्या
शिक्षा मंत्री 1 सितम्बर, 1965 के